

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1156
ANSWERED ON:28.07.2015
Trafficking in Tribal Women
Senguttuvan Shri Balasubramaniam

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken note of the reports appearing in the media that tribal girls from the State of Jharkhand are being regularly kidnapped and forced into slavery to serve as surrogate mothers to bear children in Delhi; and

(b) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): As per information provided by Delhi Police, during the year 2014 and current year 2015 (upto 30.6.2015), no such case has been reported to Delhi Police in which tribal girls from the State of Jharkhand are kidnapped and forced into slavery to serve as surrogate mothers in Delhi. However, Delhi police has assisted the Police team of Jharkhand in arresting the accused involved in the case registered in Police Station Khunti, Jharkhand in trafficking of girls from Jharkhand.

The details of cases registered by Delhi Police during the year 2014 & 2015 (upto 30.6.2015) in which girls from the State of Jharkhand are trafficked to Delhi are as under:

Year No. of Cases registered No. of girls rescued/recovered No. of persons arrested

2014 08 06 09

2015(UPTO) 30.06.15) 06 07 11

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The Government of India has enacted Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking and established Anti Human Trafficking Units(AHTUs) in 225 districts of the country. Various comprehensive Advisories on Human Trafficking have also been issued which are available at stophumantrafficking-mha.nic.in/forms/Sublink1.aspx?lid=92).
